

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-581(ND)/2018

IN THE MATTER OF:

M/s Ess Aar Threads Pvt. Ltd.

Vs.

ROC

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 59(7)

Order delivered on 12.06.2018

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

For the Petitioner/Applicant
For the Respondent

: Mr. Kanti Mohan Rastogi, Advocate
:

ORDER

Learned counsel for the petitioner is present. Learned counsel for the petitioner is directed to file a check list in relation to compliance which has been made under Section 59 of IBC, 2016 as well as under the attendant regulations as framed by the IBBI and correlate the same with the documents which has been filed along with the petition seeking for voluntary liquidation of the company in the petition. Let the same be complied with within a period of ten days from today.

Post the matter on 03.07.2018.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
12.06.2018



(R. VARADHARAJAN)
MEMBER (JUDICIAL)